

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl. Miscellaneous Petition No. 342/2001 in
Petition(s) for Special Leave to Appeal(Crl.).../2002
(From the judgement and order dated 23/02/2001 in CRLA 11/96
of The HIGH COURT OF A.P AT HYDERABAD)

GURRAM CHAKRAVARTHY

Petitioner (s)

VERSUS

STATE OF A.P. Respondent (s)
(for exemption from surrendering and c/delay in filing SLP)

Date : 25/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. MN Rao, Sr. Adv.
Mr. Jyotish, Adv.
Ms. Deepathi, Adv.
Mr. Y. Raja Gopala Rao., Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

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Delay condoned.
Leave granted.
Issue notice.

In the meanwhile we suspend the sentence passed on the
appellant. We order that appellant to be released on bail on
executing a bond for such amount as the trial judge may fix
with two solvent sureties to the satisfaction of the trial
judge.

.SP1

(N.K. Goel)
Court Master

(H.K. Bhatia)
Court Master